

1	M.NAGAPRASANNA
	<p>Learned DSGI accepts notice for respondent No.1. Learned Additional Government Advocate is directed to accept notice for respondent No.2. Learned counsel for the petitioners to serve copy of the petition papers upon the aforesaid learned court. Petitioners shall also serve the 3rd respondent by way of hand summons. Petitioners are before this Court calling in question a circular issued by the 1st respondent/Ministry of breed of dogs. The breeds that are indicated in the circular are as follows: "breeds (including mixed and cross breeds) like Pitbull Terrier, Tosa Inu, American Staffordshire Terrier, Shepherd Dog (ovcharka), South Russian Shepherd Dog (ovcharka), Tornjak, Sarplaninac, Japanese Guard dog, Cane corso and every dog of the type commonly known as a Ban Dog (or Bandog)."</p> <p>The circular, while banning rearing of the aforesaid breed of dogs, further directs that all those who have appears to be pursuant to a Expert Committee constituted under the Chairmanship of Animal Husbandry identified the aforesaid breed of dogs as ferocious and dangerous to human life. Therefore, the effect of Learned DSGI would submit that this circular is issued on the strength of the order passed by the High Court of Delhi in representation of the petitioner therein and while so doing, it has clearly indicated that the Union of India within 3 months from the date of receipt of the said order of the High Court of Delhi.</p> <p>The High Court of Delhi was unequivocal in directing that all stake holders must be consulted before a circular is issued. It refers to members of several stake holder organization being a part of the Expert Committee, there are various stake holders.</p> <p>According to the learned counsel for petitioner the Kennel Club of India which has various chapters all over the world, a particular breed of dog to be ferocious and dangerous to human life, would require profound expertise and knowledge. The breeds are identical to the breeds that are found in India, which are not the part of the circular. The High Court of Delhi had clearly indicated that all the stake holders shall be consulted, not a few or very few. Therefore, till the learned DSGI would produce those documents that went into decision making of the circular, the matter shall be stayed, only in the State of Karnataka.</p> <p>List the matter on 05.04.2024 at 2.30 p.m. for further hearing.</p>